

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 106**  
**(IB)-448(ND)/2020**

**IN THE MATTER OF:**

Prabhatam Advertising Pvt Ltd ... Applicant/Petitioner

Vs

Panoptes India Pvt Ltd ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 24.12.2020**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sunil Choudhary, Adv.

For the Respondent :

**ORDER**

Learned Counsel for the Applicant states that as per the service affidavit, the Corporate Debtor is served through the e-mail as reflected in the Master Data of the Corporate Debtor and service is complete. None appeared for the Corporate Debtor. Corporate Debtor to be proceeded Ex-Parte. Let the copy of this order be served to the Corporate Debtor through all modes by Learned Counsel for the Applicant.

List the matter on **08.02.2021**.

**Sd/-**  
**(K. K. VOHRA)**  
**MEMBER (TECHNICAL)**  
Upasana- 24.12.2020

**Sd/-**  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**